

GOVERNMENT OF JAMMU AND KASHMIR
Revenue Department
Civil Secretariat, Jammu/Kashmir

Notification,

Jammu, the 16th June, 2026.

S.O. 17 In exercise of the powers conferred by sub-section (3) of section 11 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (XII of 1996) and in super-session of all previous notifications issued on the subject, the Government hereby confer upon the Assistant Collectors of the 1st class of the rank of SDMs, the power to hear appeals against the orders passed by the Assistant Collectors of the 2nd Class within their jurisdictions.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Kumar Rajeev Ranjan) IAS
Secretary to the Government

No: Rev-Sett/158/2024 (7581978)

Dated: 16 -06-2026

Copy to the:

1. Financial Commissioner (Revenue), J&K.
2. Additional Chief Secretary to Hon'ble Chief Minister, J&K.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
5. Commissioner/Secretary to the Government, General Administration Department
6. Divisional Commissioner, Kashmir/Jammu.
7. Commissioner/Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
8. Commissioner, Survey and Land Records, J&K.
9. All Deputy Commissioners.
10. Director Archives, Archaeology and Museum, J&K.
11. All Sub Divisional Magistrates.
12. Regional Director Survey and Land Records (All).
13. General Manager, J&K Ranbir Printing Press Jammu with the request to publish in the Official Gazette.
14. Private Secretary to Hon'ble Chief Minister, J&K.
15. Private Secretary to the Chief Secretary, J&K
16. Private Secretary to Commissioner/Secretary to the Government, Revenue Department.
17. Stock File
18. Incharge website, Revenue Department.

(Sheetal Choudhary)

Under Secretary to the Government